

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR PANKAJ BHANDARI

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011

SMT JAI SHREE DEVI (D) AND ORS.

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondents(s)

Date : 30/06/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr Sarvjit Pratap Singh, Adv.
Ms. Sharmila Upadhyay ,Adv.

For Respondent(s)

Mr. Vinay Garg ,Adv.
Mr Mike P Desai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The ld. Counsels for the parties are present.
Application for substitution of deceased petitioner is
defective. The ld. Counsel for the petitioner should cure
the defects within three weeks.

The ld. Counsel for the petitioner has not moved the
application for substitution with regard to petitioner No.2.
Three weeks time is granted to cure the defects and move the
application.

Fresh notice for alternative arrangement to petitioner
No.4 be issued.

List again on 21.8.2014.

Signature Not Verified

Digitally signed by
Hema Joshi
Date: 2014.07.04
17:12:52 IST

PANKAJ BHANDARI)

Reason:

Registrar